†[Setting up of a Power Station at Katihar]

735 SHRI J P YADAV Will the Minister of IRRIGATION AND POWER be pleased to state by when a power station at Katihar in Bihar is going to be set up] ?

सिंचाई स्रौर विद्युत मतालय में उपमत्नी (प्रो० सिक्धेश्वर प्रसाद) कटिहार में ताप विद्युत केन्द्र स्थापित करने की स्कीम की पाचवी पचवर्षीय योजना के लिए विद्युत उत्पादन कार्यत्रम के प्रारूप म शामिल नहीं किया गया है।

I(THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (PROF SIDDHESHWAR PRASAD) The scheme for setting up a thermal power station at Katihar has not been included in the draft Power Generation Programme for the Fifth Five Year Plan 1

बाल विवाह ग्रौर दहेज प्रथा सम्बन्धी श्रपराध

736 श्री स्रोउम प्रकाश त्यागी क्या विधि, ज्याम श्रीर कम्पनी काय मती यह बनाने की कृपा करेगी कि गत तीन वर्षों में विभिन्न राज्या में दहेज प्रथा श्रीर बाल विवाह सब्बी कानून का उल्लंधन करन के सब्ध में कितने व्यक्तियों पर मक्दम चलाये गये ?

[Child marriage and dowry offences

736 SHRI OP TYAGI Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state the number of persons prosecuted for violating law prohibiting dowry and child marriage in various States during the last three years ?]

विधि, न्याय ग्रीर कम्पनी कार्य मन्त्री (श्री एव० ग्रार० गोखले) सूचना राज्य सरकारो/सध राज्यक्षेत्र प्रशासना से इकटटी की जा रही है ग्रीर इकटठी हाते ही सदन के पटल पर रख दी जाएगी।

t[THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H R GOKHALE) The information is already

being collected from the State Governments/ Union Territory Administrations and will be laid on the Table of the House in due course]

Economy Measures in the Ministry of Law, Justice and Company Affairs

737. SHRI SHYAMLAL GUPTA Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state

- (a) out of Rs 400 crores proposed to be saved by the Central Government on account of the present financial stringency, what has been the cut in so far as the Ministry of Law, Justice and Company Affairs is concerned,
- (b) out of this amount how much cut will be effected in respect of Plan items and what will be on non-Plan items.
- (c) the details of the schemes/projects proposed to be deferred on account of this cut. and
- (d) when they will be taken up again and the percentage of increase in cost anticipated because of the time lag in implementation?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA) (a) to (d) Information is being collected and will be laid on the Table of the House as early as possible

Drilling Frigate from Japan

738 SHRI SITARAM KESRI Will the Minister of PETROLEUM AND CHEMI-CALS be pleased to state

(a) whether it is a fact that the Oil and Natural Gas Commission has procured a drilling frigate from Japan for operations at the Cambay area while the immediate requirement is for a survey vehicle,

^{†[]} English translation

- (b) if so, what are the reasons for such purchase, and
- (c) whether arrangements are being made to procure a survey vehicle?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHF-MICALS (SHRI SHAH NAWAZ KHAN) (a) to (c) The requirements of the ONGC for a drilling platform were quite separate from the need to acquire a survey vessel Based on the seismic surveys already conducted in the past on a contract basis, it was decided to start drilling exploratory wells in deeper waters in the southern part of the Gulf of Cambay and the adjoining areas of the Arabian Sea, and for this purpose the ONGC acquired a self-propelled, self-elevating, mobile drilling platform from Japan The first well, with the use of this platform, has been spudded in on the 11th of October, 1973

2 ONGC has also decided to acquire a fully-equipped seismic ship for intensive seismic surveys of the Indian offshore areas. An order has already been placed with an American firm and the seismic ship is likely to be delivered towards the beginning of 1975.

Shortfall in Fertilizer Production

739 SHRI K B CHFTTRI
SHRI SARDAR AMJAD ALI
SHRI N R CHOUDHURY
SHRI HARSH DEO MALAVIYA

Will the Minister of PETROLFUM AND CHEMICALS be pleased to state

- (a) what is Government's assessment of shortfall in fertilizer production,
- (b) what are the results of the time saving crash programme launched about a year ago, and
- (c) what measures Government propose to take to improve the situation?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAH NAWAZ KHAN) (a) According to present indications, a production level of 4 8 million tonnes of nitrogen and 1 250 million tonnes of P₂O₅ is expected to be attained by 1978-79 This may fall short of requirement, as now projected

(b) and (c) Government have approved in principle the setting up of five new fertilizer plants in the public sector during the Fifth Plan period. These are proposed to be located at Mathura, Panipat, Bhatinda, Paradeep and Trombay. In addition, a few plants are likely to be set up in the private sector for which proposals have been received.

Appointment of High Court Judges from amongst Advocates from outside States

740 SHRI O P TYAGI Will the Minister of LAW, JUSTICF AND COMPANY AFFAIRS be pleased to state

- (a) whether Government have considered the proposal for appointing the High Court Judges from amongst the Advocates practising outside the States where they are appointed, and
 - (b) if so what are the details thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H R GOKHALE) (a) and (b) The question of appointing Judges fro n amongst advocates practising outside the State was considered on a number of occasions in the past In view, however, of the opposition of the Chief Justices and most of the State Governments and the practical difficulties involved in its implementation the proposal was dropped